

**HIGH COURT OF CHHATTISGARH, BILASPUR**

**MEMORANDUM**

No. 7907 / (Checker)  
III-6-3/2000

Bilaspur, dated 13 August, 2021

To,

**The District & Sessions Judge,**

Balod/Balodabazar/Balrampur headquarter at Ramanujanj/  
Bastar at Jagdalpur/Bemetara/ Bilaspur/ Dakshin Bastar,  
Dantewada/Dhamtari/ Durg/Janjgir-Champa/ Jashpur/  
Kabirdham (Kawardha)/ Kondagaon/ Korba/Koria at  
Baikunthpur/ Mahasamund/ Mungeli/Raigarh/ Raipur/  
Rajnandgaon/ Surajpur/ Surguja at Ambikapur/Uttar Bastar,  
Kanker, (Chhattisgarh).

**The Registrar,**

Industrial Court, Ghadi Chowk, Raipur

Subject:- Regarding special sitting of Magistrates on the day of **National Lok Adalat on 11-09-2021.**

On the subject cited above, as directed, I am to inform you that the High Court, after considering the letter dated 10-08-2021 of the Member Secretary, Chhattisgarh State Legal Services Authority, Bilaspur (copy enclosed) has resolved to direct all the District & Sessions Judge of the State to depute one or more Special sitting of Magistrates/concerned presiding officer of the court on the day of National Lok Adalat on **11-09-2021** to dispose off petty matters under the Municipal laws, shops and Establishment Act, Local Police Acts, Excise Act, Prosecution for violation of labour laws such as Minimum Wages Act, Traffic Challans etc. including for stopping of proceedings under section 258 Cr.P.C., cases under Sec. 188, IPC & Disaster Management Act, 2005.

You are requested to comply with the above direction of the High Court.

Encl: as above

*Sd/-*

**(Deepak Kumar Tiwari)**

Registrar General

Endt. No. 7908 / (Checker)  
III-6-3/2000

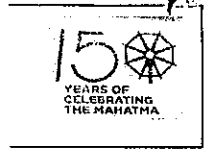
Bilaspur, dated 13 August, 2021

Copy forwarded to -

1) The Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur, for information.

2) The I/c NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this Memorandum in the official website of this High Court.

**(Deepak Kumar Tiwari)**  
Registrar General



छत्तीसगढ़ राज्य विधिक सेवा प्राधिकरण, पुराना उच्च न्यायालय भवन, बिलासपुर  
Chhattisgarh State Legal Services Authority old High Court Building, Bilaspur  
(Constituted Under the Legal Services Authority Act, 1987)

E-mail-[cgslsa.cg@nic.in](mailto:cgslsa.cg@nic.in), [cgslsa@gmail.com](mailto:cgslsa@gmail.com)  
Phone- (07752) 410210, 222405



F. No. 1374/NLA-III/2021

Bilaspur, Dated 18/08/2021

To,

The Respected Registrar General  
High Court of Chhattisgarh  
BILASPUR

Sub. :-

Special Sitting of Magistrate and Labour Magistrate on the day of National Lok Adalat on 11<sup>th</sup> September, 2021.

Ref. :-

Letter No. L/23/2014/NALSA dated 20<sup>th</sup> August, 2014 of NALSA .

--0--

Respected Sir,

I am seeking leave to request your good self that NALSA in its above referred letter has allowed for special sitting of Magistrates to dispose off petty cases. In this letter, it has been directed as follow :-

**“Special sitting of Magistrates may be organized to dispose off petty matters under the Municipal laws, Shops and Establishment Act, Local Police Acts, Excise Act, prosecution for violation of labour laws such as Minimum Wages Act, Traffic Challans etc. including for stopping of proceedings under section 258 Cr.P.C. All deadwood cases could be identified and disposed of.”**

Presently large number of cases under above mentioned laws apart from above cases under section 188 IPC and Disaster Management Act, 2005 are also pending at different level across Chhattisgarh. Directorate of Prosecution Chhattisgarh in its letter No. लो०अभि०संचा० /विधि-1/एफ-116 /1076/2021 नवा रायपुर दिनांक 29-06-2021 has already directed for withdrawal of like cases registered during the Corona COVID-19 Pandemic.

Therefore, it is humbly requested to issue necessary direction to the all District Judges for deputing one or more special sitting of Magistrates and Labour Magistrate to dispose off cases under Sec 188, IPC, Disaster Management Act, 2005 and other petty offences and labour cases as prescribed in above referred letter of NALSA.

(Approved by Hon'ble Executive Chairman)

Encl. Nalsa letter.

With regards.

(Siddharth Aggarwal)  
Member Secretary

